

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 956
TO BE ANSWERED ON 22.11.2019

CAMPA

956. SHRI P.P. CHAUDHARY:
SHRI MANNE SRINIVAS REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) The number and the details of State including Telangana that have created an account for receiving funds under compensatory Afforestation Fund Management and Planning Authority (CAMPA) and the details thereof;
- (b) The amount of funds released under CAMPA during the last five years, year-wise and State/UT wise;
- (c) Whether the Government is planning to monitor utilization of CAMPA funds by various States, if so, the details thereof and if not, the reasons therefor; and
- (d) The steps taken by the Government to prevent improper utilization of funds?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

- (a) Total 31 State CAMPA Authorities have been notified vide Notification No. S.O.4856(E) dated 14th September, 2018. 28 States/UTs have notified State Funds under the Compensatory Afforestation Fund (CAF) Act, 2016. The notification of State Authorities is placed at **Annexure-A**. The list of State Funds notified is at **Annexure-B**.
- (b) The amount of funds released under Ad-hoc CAMPA during the last five years, year-wise and State/UT-wise is placed at **Annexure-C**. An amount of Rs. 47436 crore has also been disbursed from the National Fund to the State Funds in August, 2019. The details are at **Annexure -D**.
- (c) & (d) Section 9 (3) of the Compensatory Afforestation Fund (CAF) Act, 2016 provides for creation of a Monitoring Group, which has already been notified. The notification is placed at **Annexure-E**. The Monitoring Group will be responsible for evolving independent system for concurrent monitoring and evaluation of the works implemented in the States and Union Territories utilising the funds released by the National Authority and the State Authorities. The Group will also inspect and undertake financial audit of these works. In addition, it will devise measures for transparency and accountability. The Group can also utilize the services of Regional Offices of the Ministry. Besides this, the Monitoring and Evaluation Wing of State Forest Departments will carry out monitoring of works regularly. The Annual Plans of Operations of the States also have to necessarily include a separate component regarding “Third Party” monitoring.

NOTIFICATION

New Delhi, the 14th September, 2018

S.O. 4856(E).—In exercise of the powers conferred by sub-section (1) of section 10 of the Compensatory Afforestation Fund Act, 2016 (38 of 2018), the Central Government hereby appoints the 30th day of September, 2018, as the date of constitution of State Authorities, to be called the "State Compensatory Afforestation Fund Management and Planning Authority" in the following States and Union territories :—

S.N.	Name of State Authorities	States /Union territories
(1)	(2)	(3)
1	The Andhra Pradesh Compensatory Afforestation Fund Management and Planning Authority	Andhra Pradesh
2	The Arunachal Pradesh Compensatory Afforestation Fund Management and Planning Authority	Arunachal Pradesh
3	The Assam Compensatory Afforestation Fund Management and Planning Authority	Assam
4	The Bihar Compensatory Afforestation Fund Management and Planning Authority	Bihar
5	The Chhattisgarh Compensatory Afforestation Fund Management and Planning Authority	Chhattisgarh
6	The Goa Compensatory Afforestation Fund Management and Planning Authority	Goa
7	The Gujarat Compensatory Afforestation Fund Management and Planning Authority	Gujarat
8	The Haryana Compensatory Afforestation Fund Management and Planning Authority	Haryana
9	The Himachal Pradesh Compensatory Afforestation Fund Management and Planning Authority	Himachal Pradesh-
10	The Jharkhand Compensatory Afforestation Fund Management and Planning Authority	Jharkhand
11	The Karnataka Compensatory Afforestation Fund Management and Planning Authority	Karnataka
12	The Kerala Compensatory Afforestation Fund Management and Planning Authority -Kerala	Kerala
13	The Madhya Pradesh Compensatory Afforestation Fund Management and Planning Authority	Madhya Pradesh
14	The Maharashtra Compensatory Afforestation Fund Management and Planning Authority	Maharashtra
15	The Manipur Compensatory Afforestation Fund Management and Planning Authority	Manipur

16	The Meghalaya Compensatory Afforestation Fund Management and Planning Authority	Meghalaya
17	The Mizoram Compensatory Afforestation Fund Management and Planning Authority	Mizoram
18	The Odisha Compensatory Afforestation Fund Management and Planning Authority	Odisha
19	The Punjab Compensatory Afforestation Fund Management and Planning Authority	Punjab
20	The Rajasthan Compensatory Afforestation Fund Management and Planning Authority	Rajasthan
21	The Sikkim Compensatory Afforestation Fund Management and Planning Authority	Sikkim
22	The Tamil Nadu Compensatory Afforestation Fund Management and Planning Authority	Tamil Nadu
23	The Telangana Compensatory Afforestation Fund Management and Planning Authority	Telangana
24	The Tripura Compensatory Afforestation Fund Management and Planning Authority	Tripura
25	The Uttar Pradesh Compensatory Afforestation Fund Management and Planning Authority	Uttar Pradesh
26	The Uttarakhand Compensatory Afforestation Fund Management and Planning Authority	Uttarakhand
27	The West Bengal Compensatory Afforestation Fund Management and Planning Authority	West Bengal
28	The Andaman and Nicobar Islands Compensatory Afforestation Fund Management and Planning Authority	Andaman and Nicobar Islands
29	The Chandigarh Compensatory Afforestation Fund Management and Planning Authority	Chandigarh
30	The National Capital Territory Delhi Compensatory Afforestation Fund Management and Planning Authority	National Capital Territory Delhi
31	The Dadra Nagar Haveli Compensatory Afforestation Fund Management and Planning Authority	Dadra Nagar Haveli

[F. No. 11-100/2015-FC (Vol. III)]

DEEPAK KUMAR SINHA, Inspector General of Fores

F.No. 4-51/2019-NA
Ministry of Environment Forest and Climate Change
(National CAMPA)

Indira Paryavaran Bhawan
 Aliganj, Jorbagh Raod,
 New Delhi - 110003
 Date : 15 October 2019

Notification

Under the provision of sub-clause (3) of clause 9 of the Compensatory Afforestation Fund Act, 2016, the Central Government hereby appoints the following experts in the 'Monitoring Group' of National Authority for the period of two years with immediate effect.

- 1) Shri Arun Kumar Bansal, Retired IFS;
- 2) Shri A.K. Srivastava, Retired IFS,;
- 3) Dr. Ajay Singh Rajawat, Scientist Eng./G Group Director
 Space Application Centre (SAC), ISRO, Ahmadabad (Gujarat)

2. The terms of appointments of experts shall be in accordance with CAF Act, 2016 and CAF Rules, 2018.

This is issued with the approval of the competent authority.

(Brijendra Swaroop)
 Dy. Chief Executive Officer
 National CAMPA

To

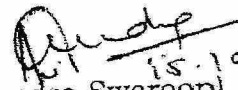
1. Shri Arun Kumar Bansal, Retired IFS
 304, New Green Wood, CGHS, GH-06
 Sector-52, Gurugram (Haryana)
2. Shri A.K. Srivastava, Retired IFS,
 B4/107, 1st Floor, Safadarjung Enclave,
 New Delhi
3. Dr. Ajay Singh Rajawat,
 Scientist/Eng. G & Group Director
 Space Application Centre, ISRO, P.O. Jodhpur Tekra
 Ahmadabad (Gujarat)

Copy to:

- 1 PS to Hon'ble Minister for Environment, Forest and Climate Change,
 Government of India, New Delhi

[Handwritten signature]
 15.10.19

- 2 Sr. PPS to the Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
- 3 Sr. PPS to Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
- 4 Chief Executive Officer & Member Secretary, National Authority, MOEF&CC New Delhi
- 5 Chief Secretary, all States/UTs
- 6 Additional Chief Secretary/Secretary Forest, all States/UTs
- 7 ✓ The PCCF & HoFF, all States/UTs
- 8 NIC Cell with a request for displaying this order on the MoEF&CC website.


15.10.19
(Brijendra Swaroop)
Dy. Chief Executive Officer
National CAMPA
बृजेन्द्र स्वरोप/BRIJENDRA SWAROOP
उप मुख्य कार्यकारी
Dy. Chief Executive Officer
पर्यावरण, वन एवं जलवायु परियोजना मंत्रालय
Min Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

Annexure-B referred to the answer to part (a) of Lok Sabha Unstarred Question No.956, answered on 22.11.2019 regarding 'CAMPA' by Shri P.P. Chaudhary and Shri Manne Srinivas Reddy, Members of Parliament.

Sl. No.	Name of State/UT	Date of Notification
1.	Andhra Pradesh	10.01.2019
2.	Arunachal Pradesh	19.02.2019
3.	Assam	11.02.2019
4.	Bihar	27.12.2018
5.	Chhattisgarh	29.09.2018
6.	Goa	18.02.2019
7.	Gujarat	25.02.2019
8.	Haryana	08.04.2019
9.	Himachal Pradesh	04.02.2019
10.	Jharkhand	13.02.2019
11.	Karnataka	11.02.2019
12.	Kerala	05.02.2019
13.	Madhya Pradesh	17.10.2018
14.	Maharashtra	01.03.2019
15.	Manipur	28.03.2019
16.	Meghalaya	18.02.2019
17.	Odisha	29.09.2018
18.	Punjab	12.02.2019
19.	Rajasthan	31.01.2019
20.	Sikkim	20.03.2019
21.	Tamil Nadu	06.03.2019
22.	Telangana	15.02.2019
23.	Tripura	12.02.2019
24.	Uttar Pradesh	22.02.2019
25.	Uttarakhand	28.09.2018
26.	West Bengal	06.02.2019
27.	Andaman & Nicobar Islands	02.05.2019
28.	Chandigarh	11.02.2019

Annexure-C referred to in the answer to part (b) of Lok Sabha Unstarred Question No.956, answered on 22.11.2019 regarding 'CAMPA' by Shri P.P. Chaudhary and Shri Manne Srinivas Reddy, Members of Parliament.

Sl. No.	State/UT	2014-15	2015-16	2016-17	2017-18	2018-19
		Amount in Rupees				
1	Andaman & Nicobar Islands	23,049,000.00	10,000,000.00	0	13,300,000.00	15,600,000.00
2	Andhra Pradesh	1,350,000,000.00	850,000,000.00	890,000,000.00	970,000,000.00	1,044,700,000.00
3	Arunachal Pradesh	475,000,000.00	620,000,000.00	1,500,000,000.00	0	3,541,500,000.00
4	Assam	0	0	300,000,000.00	700,000,000.00	458,400,000.00
5	Bihar	90,000,000.00	341,400,000.00	330,000,000.00	303,100,000.00	466,190,000.00
6	Chandigarh	1,982,000.00	21,179,000.00	10,000,000.00	11,300,000.00	12,700,000.00
7	Chhattisgarh	1,930,000,000.00	2,390,000,000.00	2,800,000,000.00	0	0
8	Dadra & Nagar Haveli	0	0	0	0	0
9	Daman & Diu	0	0	0	0	0
10	Delhi	40,000,000.00	39,100,000.00	40,000,000.00	0	0
11	Goa	0	0	0	0	0
12	Gujarat	650,000,000.00	330,000,000.00	990,000,000.00	270,000,000.00	2,126,600,000.00
13	Haryana	230,000,000.00	640,000,000.00	180,000,000.00	800,000,000.00	1,442,000,000.00
14	Himachal Pradesh	1,010,000,000.00	854,700,000.00	1,506,200,000.00	1,200,000,000.00	1,325,200,000.00
15	Jammu & Kashmir	340,000,000.00	310,000,000.00	1,020,000,000.00	690,000,000.00	0
16	Jharkhand	1,750,000,000.00	1,410,000,000.00	1,490,000,000.00	2,340,000,000.00	2,862,500,000.00
17	Karnataka	650,000,000.00	600,000,000.00	851,200,000.00	860,000,000.00	1,014,000,000.00
18	Kerala	45,397,000.00	0	0	80,000,000.00	146,100,000.00
19	Lakshdweep	0	0	0	0	0
20	Madhya Pradesh	895,000,000.00	2,130,000,000.00	1,400,000,000.00	2,000,000,000.00	2,687,600,000.00
21	Maharashtra	1,480,000,000.00	1,550,000,000.00	2,050,000,000.00	1,990,000,000.00	2,250,000,000.00
22	Manipur	82,700,000.00	250,000,000.00	150,000,000.00	295,000,000.00	248,500,000.00
23	Meghalaya	0	165,600,000.00	0	70,000,000.00	0
24	Mizoram	68,000,000.00	100,000,000.00	77,300,000.00	68,500,000.00	83,000,000.00
25	Nagaland	0	0	0	0	0
26	Odisha	1,800,000,000.00	3,220,000,000.00	4,260,000,000.00	5,090,000,000.00	5,540,000,000.00
27	Pudducherry	0	0	0	0	0
28	Punjab	410,000,000.00	490,000,000.00	660,000,000.00	640,000,000.00	792,000,000.00
29	Rajasthan	740,000,000.00	480,000,000.00	1,480,600,000.00	1,790,000,000.00	1,820,300,000.00
30	Sikkim	137,000,000.00	110,000,000.00	90,000,000.00	0	0
31	Tamil Nadu	0	35,200,000.00	90,000,000.00	126,800,000.00	70,000,000.00
32	Telangana	350,000,000.00	760,000,000.00	1,170,000,000.00	1,270,000,000.00	2,373,800,000.00
33	Tripura	80,000,000.00	110,000,000.00	120,000,000.00	71,000,000.00	167,000,000.00
34	Uttar Pradesh	449,118,400.00	1,770,000,000.00	970,000,000.00	1,440,000,000.00	1,506,000,000.00
35	Uttarakhand	680,000,000.00	1,640,000,000.00	1,707,100,000.00	960,000,000.00	3,030,000,000.00
36	West Bengal	0	0	210,000,000.00	0	212,200,000.00
	Total	15,757,246,400.00	21,227,179,000.00	26,342,400,000.00	24,049,000,000.00	35,235,890,000.00

Annexure D

	Name of State	Funds to be transferred (Crore Rupees)
1	Odisha	5933.98
2	Chhattisgarh	5791.70
3	Madhya Pradesh	5196.69
4	Jharkhand	4158.02
5	Maharashtra	3844.24
6	Telangana	3110.38
7	Uttarakhand	2675.09
8	Uttar Pradesh	1819.63
9	Rajasthan	1748.26
10	Andhra Pradesh	1734.81
11	Himachal Pradesh	1660.72
12	Arunachal Pradesh	1588.72
13	Gujarat	1484.60
14	Karnataka	1350.37
15	Haryana	1282.65
16	Punjab	1040.84
17	Assam	560.81
18	Bihar	522.95
19	Sikkim	392.36
20	Manipur	309.76
21	Goa	238.16
22	West Bengal	236.48
23	Mizoram	212.98
24	Tripura	183.65
25	Meghalaya	163.31
26	Tamil Nadu	113.42
27	Kerala	81.59
	Total	47436.18